

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.1650/2026 - C.1.

Dt.01.10.2026

NOTIFICATION No.06/2026 C –1

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

Sl. No	Name of the Officer	Posted as
1.	Sri S. Radha Krishna Chief Administrative Officer, Court of the Special Judge for trial of Offences under SCs and STs (POA) Act-cum-V Additional District Judge, Nellore	Chief Administrative Officer, VIII Additional District Court –cum- Special Court for trial of offences against Women, Nellore (vice Sri V. Nagaraju)
2.	Sri V. Nagaraju Chief Administrative Officer, VIII Additional District Court –cum- Special Court for trial of offences against Women, Nellore	Chief Administrative Officer, Court of the Special Judge for trial of Offences under SCs and STs (POA) Act-cum-V Additional District Judge, Nellore (Vice Sri S. Radha Krishna)
3	Sri V. Purushotham Reddy Chief Administrative Officer, III Addl. District & Sessions Court, Tirupati , Chittoor District.	Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District. & Sessions Court, Tirupati , Chittoor District. (vice Smt. K. Lakshmi)

4	Smt. K. Lakshmi Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District. & Sessions Court, Tirupati , Chittoor District	Chief Administrative Officer, III Addl. District & Sessions Court, Tirupati , Chittoor District. (vice Sri V. Purushotham Reddy)
5	K. Raja Kumar Senior Superintendent Paper Promotee of the Unit of the Principal District Judge, East Godavari District	Chief Administrative Officer, II Additional Family Court-cum- Additional District and Sessions Court, Visakhapatnam (post kept vacant)

- i) All the individuals shall relieve themselves by handing over the charge of their posts to the immediate juniors of their Courts and take charge of their new posts on or before 9-10-2026.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, as directed in these orders to enable them to join in their new posts and report compliance.
- iii) The order is placed in the High Court's Website <https://aphc.gov.in> and downloaded copy of the same from the website is valid for relieving and joining duty. The District Judges/Presiding Officers concerned are further directed not to entertain any application for leave from the individual concerned, which has the effect of postponing the compliance of this order. The above individuals are also hereby informed that any representation for retention in the present post or any change in the above postings will not be entertained. The Presiding Officers are directed to send the joining reports of the individuals to this Registry.

Note:- Chief Administrative Officers shown at Sl. Nos.01 to 04 are not entitled to draw T.A and D.A and other allowances etc., as they are transferred at their request.


REGISTRAR (ADMINISTRATION)

To

1. The individuals (Through the concerned Unit Heads).
2. The Principal District Judges, Nellore, Chittoor, East Godavari and Visakhapatnam.
3. Court of the Special Judge for trial of Offences under SCs and STs (POA) Act-Cum-V Additional District Judge, Nellore
4. VIII Additional District Judge –cum-Special Judge for trial of offences against Women, Nellore
5. III Addl. District & Sessions Judge, Tirupati, Chittoor District
6. Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District. & Sessions Judge, Tirupati, Chittoor District
7. II Additional Family Judge -cum-Additional District and Sessions Judge, Visakhapatnam
8. The District Treasury Officers, Nellore, Chittoor, East Godavari and Visakhapatnam.
9. The Sub Treasury Officers, Tirupati -Chittoor District, Kakinada-East Godavari District.
10. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website

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